PART II—Section 3—Sub-section (ii)

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 13th January, 2016

S.O. 125(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Companies Act, 2013 (18 of 2013), the Central Government hereby appoints the 13th day of January, 2016 as the date on which the provisions of sub-section (5), sub-section (6) [except with respect to the manner of administration of the Investor Education and Protection Fund] and sub-section (7) of section 125 of the said Act shall come into force.

[F. No. 5/27/2013-IEPF (Part)]

AMARDEEP SINGH BHATIA, Jr. Secy.